

- (i) *Aquaculture: Action Plan for alleviating Poverty:*

A well projectized action plan on semi-intensive prawn aquaculture has been initiated. This is aimed at developing new resources through application of technology to harness special assets in coastal wetlands, thereby improving the quality of life of the people in these rural areas.

(c) No decision has yet been taken to have tie ups with any foreign country in the field of ocean development programmes.

(d) Does not arise.

#### **Modernisation of Legal Education**

7669. SHRI KUSUMA KRISHNA MURTHY. Will the PRIME MINISTER be pleased to state:

(a) whether the Committee constituted by University Grants Commission has recommended modernisation of legal education by introducing new subjects and branches in all universities and colleges in the country from the next academic year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). According to the information furnished by the University Grants Commission, the Curriculum Development Committee on legal Education has prepared model curriculum for law courses which integrates and regroups existing and additional courses with a view to modernising the curriculum. For the LLB curriculum the courses have been regrouped as follows:

Law and Industrial Development, Law and Rural Development, Law and State Judicial Power and Process, Administration of civil and Criminal Justice, Family Law, Law and Social Change, Law for Science and Technology, Law and Urbanisation.

The model curriculum will be circulated to the Universities for consideration and adoption.

#### **Demonstration by NCC Cadets Against Irregularities in NCC Camp, Ghaziabad**

7670. SHRI C.M. NEGI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Union Government has been drawn towards the news-item appearing in 'Dainik Jagaran' (Meerut) dated 28 September, 1989 under the caption "NCC Kaiditon Ne Kiya Upmahanideshak Ka Gherao";

(b) if so, the demands of the demonstrators; and

(c) the remedial steps taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) and (c). Factual position is being ascertained and the information will be laid on the Table of the House.

#### **Unauthorised Constructions in Kanpur**

7671. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Kanpur Cantonment Board and the authorities in Defence Estate Office have issued notices for total demolition of buildings which were constructed on